

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-441(PB)/2019

IN THE MATTER OF:

Bank of India

.... Applicant/Petitioner

v.

M/s. Advance Navotpad Surfactants Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 02.06.2021

CORAM:

MS. MANORAMA KUMARI
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Commercial Tax

Department

For the Liquidator

For the Applicant

Mr. Vyas, Adv.

Mr. Sarwar Raza and Ishita Sharma, Adv.

Mr. Arnab Chakraborty, Adv.

ORDER

The Commercial Tax Department is at liberty to file reply, if any, within one-week by serving advance copy to the other side.

List the matter on 07.07.2021.

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(MANORAMA KUMARI)
ACTG. PRESIDENT

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(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)